

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH

(Virtual Hearing)

PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)

: SHRI SANJAY PURI – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.07.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/28/7/AMR/2019	Under Liquidation	7 of IBC	Axis Bank Ltd Vs Sembmarine Kakinada Ltd
	IA(IBC)/217/2024 in IA(IBC)/78/2024	U/Sec 60 (5) of IBC R/w Rule 11 of NCLT Rules, 2016	Anirudh Agro Farms Ltd vs. Veda Giri Venkata Krishna Murthy (Liquidator of Sembmarine Kakinada Ltd)
	IA(IBC)/78/2024	U/Sec-60(5) of the IBC 2016 R/w. Sec 32a and 53 of IBC,2016 R/w Reg 33,32 and 32A of IBBI (Liquidation Process)Reg, 2016 and R/w Rule11 of the NCLT Rules 2016.	Anirudh Agro Farms Limited Vs Vedagiri Venkata Krishna Murthy, Liquidator of Sembmarine Kakinada Limited

ORDER

IA (IBC)/217/2024 in IA (IBC)/78/2024:

Present: Mr. Avinash Desai, Ld. Sr. Counsel along with Mr.Drupad Sangwan,
Ld. Counsel for the Applicant.

Heard. Reserved for orders.

IA (IBC)/78/2024:

Present: Mr. Avinash Desai, Ld. Sr. Counsel along with Mr.Drupad Sangwan,
Ld. Counsel for the Applicant.

Mr. Pradeep Joy & Ms. Dharmya, Ld. Counsel along with Ms. Titiksha
Jain, Ld. PCS for the Respondent.

Heard. Reserved for orders.

Sd/-

SANJAY PURI
MEMBER (TECHNICAL)

Sd/-

RAJEEV BHARDWAJ
MEMBER (JUDICIAL)